GOVERNMENT OF INDIA MINISTRY OF HEALTH AND FAMILY WELFARE DEPARTMENT OF HEALTH AND FAMILY WELFARE

LOK SABHA UNSTARRED QUESTION NO. 728 TO BE ANSWERED ON 5TH February, 2021

FLEECING BY PRIVATE HOSPITALS

728. SHRI MOHANBHAI KALYANJI KUNDARIYA: SHRI DIPSINH SHANKARSINH RATHOD:

Will the Minister of **HEALTH AND FAMILY WELFARE** be pleased to state:

- (a) whether the Government has taken note of the fact that private hospitals are arbitrarily overcharging from the patients, if so, the details thereof;
- (b) the details of such cases reported and the punitive steps taken by the Government against such erring hospitals; State/UT-wise;
- (c) whether the Government has set up a committee/ team to monitor such incidents/complaints; and
- (d) if so, the details thereof and if not the reasons therefor?

ANSWER THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI ASHWINI KUMAR CHOUBEY)

(a) & (b): Cases of the private hospitals arbitrarily overcharging from the patients that come to light from time to time have been taken note of by the Government.

As per constitutional provisions, 'Health' is a State subject. However, the Government of India has enacted the Clinical Establishments (Registration and Regulation) Act, 2010 (CE Act, 2010) for registration and regulation of clinical establishments (both Government and Private) in the country, which has been adopted by 11 States and 5 Union Territories.

The Act among other things has provisions for charging rates for each type of procedure and service within the range of rates determined from time to time and for display of rates at a conspicuous place etc.

Further, as "Health" is a State subject, it is the responsibility of the respective State/Union Territory (UT) Government to take cognizance of complaints and take punitive steps against such erring private hospitals. Such complaints, as and when received, are forwarded to the concerned State/UT Government, for necessary action, as per the provisions of the Act and Rules, as applicable to them. Details of such complaints are not maintained centrally.

(c) & (d): No such committee/team has been setup Centrally to monitor such incidents/complaints. However Clinical Establishments Act, 2010 provides for a District Registering Authority (DRA) in each district and a "State Council for Clinical Establishments" at State level, for implementation and monitoring of the provisions of the aforesaid Act and rules there under.